

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
COURT - III**

(IB)-401(ND)/2017

**IN THE MATTER OF:**

**Deepak Khanna**

.... **APPLICANT / PETITIONER**

**Vs**

**Earth Infrastructure Ltd.**

.... **RESPONDENT**

**SECTION:**

**Under Section 7 of Insolvency & Bankruptcy of India**

**Order delivered on 10.10.2017**

**Coram:**

**R. VARADHARAJAN**


**HON'BLE MEMBER (JUDICIAL)**

**For the APPLICANT / PETITIONER :- Mr. Sunit Bhardwaj, Proxy Counsel**

**For the RESPONDENT :-**

**ORDER**

Learned Proxy Counsel for the petitioner seeks for an adjournment as it is represented that the Learned Counsel for the petitioner due to personal inconvenience is unable to attend the hearing. Taking into consideration the said representation the matter is adjourned to 17<sup>th</sup> October 2017.

  
**(R. VARADHARAJAN)  
MEMBER (JUDICIAL)**